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I-11 to 14
% 02.08.2010


Present: Ms. Suruchi Aggarwal, Advocate, for the appellant.
Ms. Kavita Jha and Mr. Somnath Shukla, Advocates, for the respondent.

+ITAs No. 177/2009, 178/2009, 180/2009 and 181/2009

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Though question of law may arise for consideration, the only reason because of which we are not entertaining these appeals is that even taken cumulatively for all the four assessment years, the tax effect is less than Rs.4 lakhs.

These appeals are dismissed accordingly.


A.K. SIKRI, J.


REVA KHETRAPAL, J.

AUGUST 02, 2010

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